

## NOTES OF THE REGISTRY

OA. 601/95

## ORDERS OF THE TRIBUNAL

Disposed of matterMA. 832/02 ~~for~~for appropriate order  
copy serv.MA. 835/02 ~~for~~for app. order.  
copy also has  
been shown.

For further order.

Bm

00. 21. 25.9.02copies of order  
No. 12.8.02 and 25.9.02  
communicated to  
all resps.free copies may  
be handed over  
to counsels to  
both sides.26/9/02  
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consideration to the same by causing an inquiry and if they are satisfied, they should grant the necessary relief to the Applicant, within a period of 180 (one hundred & eighty days) from to-day.

The O.A. is disposed of accordingly.  
No costs.

Soobee  
12/8/2002

MEMBER (JUDICIAL)

Order dated 25.9.2002

By order dated 12.8.2002, this O.A. was disposed of leaving liberty to the Applicant to make an application/representation within a period of 15 days from 12.8.2002; and that the Respondents should give due consideration to the grievances of the Applicant within a period of 180 days from 12.8.2002.

By filing Misc. Application Nos. 832 and 835/02, the Applicant has intimated that since he received a copy of order dated 12.8.02 on 28.8.2002, he could not make an application/representation within a period of 15 days from 12.8.2002. In the said premises, liberty is granted to the Applicant to submit his application/representation by end of September, 2002. Liberty is also granted to the Applicant to represent the authorities that he had discharged the duties of a Technical Operator even after being appointed as Messenger in 1992. Applicant is free to agitate this aspect of the matter in his application/representation to be filed by him by the end of September, 02.

In the event application/representation is made by the Applicant by the end of

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September, 2002, the authorities should give due consideration to the same; in terms of the order dated 12.8.2002, within a period of 180 days from October, 2002.

With the aforesaid observation and direction, M.A.Nos. 832 and 835 of 2002 are disposed-of; after hearing Shri K.C.Kanungo, learned counsel for the Applicant and Shri S.B.Jena, learned Addl. Standing Counsel for the Respondents.

Send copies of this order along with copies of order dated 12.8.2002 to Respondents, and free copies thereof be handed over ~~the~~ to the counsels of both sides within 2 days hence.

*Yashwant*  
MEMBER(JUDICIAL)  
25/9/2002